

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11916/2005

(From the judgement and order dated 25/04/2005 in RA No. 313/2004 & CWP No. 18346/2002 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

H.S.I.D.C. LTD.

Petitioner(s)

VERSUS

M/S. ANUBHAV AUTO P. LTD. & ANR.

Respondent(s)

(With prayer for interim relief and office report )

WITH SLP(C) NO. 12833 of 2005

(With prayer for interim relief and office report)

Date: 24/11/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. Ravindra Bana,Adv.

For Respondent(s)

Mr. Randeep Rai,Adv.

Mr. Nikhi Jain,Adv.

Mr. M.A.Chinnasamy,Adv.

UPON hearing counsel the Court made the following

O R D E R

s

ceive

Counsel for the respondents states that his client is willing to accept the offer of Rs.2200/- per square meter. Counsel for the petitioner would like to receive instructions from his client.

of

List for final disposal in the last week of January 2007.

[SUMAN WADHWA]

COURT MASTER

[ANAND SINGH]

COURT MASTER